## The Chandigarh Conversion of Residential Lease-Hold Land Tenure into free-hold Land Tenure Rules, 1996

Published in the Chandigarh Administration Gazette (Extra)

Dated July 19, 1996 / Asadha 28, 1918 at page 1049
No. 222-UTFI (3)-95/9345. - In exercise of the powers conferred by Sections 3 and 22 of the Capital of Punjab (Development and Regulation) Act, 1952, as adopted by the Punjab Re-organisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh is pleased to make the following Rules, namely: -

1. Short title. - These rules may be called "The Chandigarh Conversion of Residential Lease-Hold Land Tenure into free-hold Land Tenure Rules, 1996."

2. These rules shall come into force from the date of publication in the

Official Gazette.

- 3. Unless the context otherwise requires, the words and expression used in these rules shall have the meaning as assigned to them in the Capital of Punjab (Development and Regulation) Act, 1952 and the rules made thereunder from time to time.
- 4. These rules shall apply only to the Sites, mentioned in the Master Plan/ Zoning Plan as "residential".

(a) The proposed conversion can be given effect in respect of the following

sites : -

(i) All the residential built up sites where the lease has been granted for

residential purposes.

- (ii) EWS, LIG, MIG, HIG and Self Financing Scheme Flats, Industrial Labour Houses, Cheap Houses and Tenements allotted on lease
- '[(iii) All the built-up sites where the lease has been granted to the Cooperative House Building Societies, Army Welfare Housing Organizations, Central/State Governments, Semi-Government bodies, Chandigarh Housing Board for residential purposes in respect of all sizes of plots.]

<sup>2</sup>[The sites demised by the Chandigarh Administration at Sub-Urban

Sector 2, near village Dhanas.]

(b) In case of Flats, Tenements and built-up sites measuring not more than 50 square metres, the conversion into Freehold shall be free.

(c) In case of flats, tenements and built up sites of all sizes, the Conversion into free-hold shall be optional. However, at the time of sale of any such flats/tenements and built-up site, the Conversion into free-hold shall also be optional.

(d) As a result of conversion, the lessees who have been allotted sites under the Chandigarh Lease Hold of Sites and Building Rules, 1973,

<sup>1.</sup> Substituted vide Chandigarh Administration Goz. (Extra) dated 18-4-2001 at page 713 Added vide Chandigarh Administration Gaz. (Extra) dated 23-1-2006 at page 52

opting for conversion from Lease-hold System to Free-hold would be absolved of paying any ground rent and also 50% of the unearned increase on any transfer as stipulated in the rules *ibid*.

5. Land rates will be the rates as notified by the Chandigarh Administration

from time to time.

6. Conversion charges to be paid shall be as provided in Annexure "A"

annexed to these rules, from time to time.

<sup>1</sup>[(i) In respect of original lessees/applicants 25% remission in the conversion fee shall be allowed. This concession will also be available to the lessees/applicants in case where properties have changed hands after obtaining permission to sell, on payment of unearned increase, as applicable.

(ii) Remission of 33-1/, % in respect of all categories of ready-built flats and

tenements shall be allowed.

7. (i) The applicant shall submit application along with full amount of Conversion charges or pay the same in 5 equal annual instalments. The balance payment shall be payable along with interest at the rate of 12% per annum. The next instalment shall become payable after one year from the date of making application for Conversion into freehold basis. During the intervening period i.e. from making applications for conversion after payment of 1st instalment towards conversion fee, the applicant shall have to pay nominal ground rent of Re. 1 till the whole amount of the Conversion charges is paid with interest and Conveyance Deed executed in his favour.

(ii) The payment shall be made by Demand Draft/Pay Order drawn on any Scheduled Bank situated at Chandigarh in favour of the Estate Officer, Union

Territory, Chandigarh.

8. The conversion shall also be allowed in the cases where the lessees/sublessees/allottees have parted with the possession of the property, provided that -

<sup>2</sup>[(a) The application for Conversion is made by a person holding registered and valid power of attorney and there is also an agreement to sell from the lessee to sub-lessee to alienate (sell/transfer) the property and proper linkage with the original allottee/lessee is established.]

(b) Proof in support of possession of the site is given by the person making

application for conversion.

<sup>1</sup>[(c) Where the GPA holder fulfils the criteria of eligibility under these rules, Conversion from Lease-hold to Free-hold in favour of the GPA and consequent conveyance deed in favour of the GPA holder as per provisions of rule 9 of these rules would be allowed:

Provided that the GPA holder would be required to furnish an Indemnity Bond with one surety absolving the Administration, its agencies and extending

such a facility to the GPA holder.]

However, in such cases a surcharge of 33-1/3% on the Conversion fee would be payable over and above the Conversion Charges applicable in case of regular lessee. (No unearned increase shall be recoverable).

9. In all cases of Conversion, the Conveyance-deeds shall be got registered on payment of requisite Stamp Duty and Registration Charges. The Consideration amount for this purpose shall be the "Conversion Fee" and the "Surcharge" wher-

Added vide Notification No. 2243-UTFI(3)/97/20447 published in Chandigarh Administration Gaz. (Extra) dated 28-5-1997

<sup>2.</sup> Substituted vide Chandigarh Administration Gaz. (Extra) dated 18-4-2001 at page 713

Added vide Chandigarh Administration Gaz. (Extra) dated 18-4-2001 at page 713

ever applicable. However, in cases where lease deed has not been executed, the Price/Premium of the site as reflected in the letter of allotment or last agreement for sale or the predetermined rate as prescribed by the Competent Authority on the date of allotment/transfer shall also be added for the purpose of calculation of Stamp Duty.

<sup>1</sup>[Provided that in cases where the conveyance deed is to be registered in the name of GPA as per rule 8, in that case the stamp duty is to be charged as per

the provisions under the Indian Stamp Act, 1899:

<sup>2</sup>[Provided further that in case where the Lease Deed of the property has not been executed, the GPA Holder would also be responsible for payment of such appropriate stamp duty that would have been payable if the Lease Deed were to be executed.]

10. (i) The applicant/lessee shall make an application to the Estate Officer, Union Territory, Chandigarh, in the prescribed proforma in Annexure "B" within such period as may be notified by the Estate Officer, Union Territory, Chandigarh.

(ii) After the conversion from the Lease-Hold basis to Free hold basis, the Chandigarh (Sale of Sites and Buildings) Rules, 1960, as amended from time to time shall ipso facto be applicable to all such sites:

Provided the all other conditions of allotment as imposed in the allotment

letter shall remain operative as before.

(iii) All the sites converted into freehold basis shall be governed by the provisions contained in the Capital of Punjab (Development and Regulation) Act, 1952, as amended from time to time.

(iv) The applicant is required to file an affidavit in Form Annexure "C" to the effect that there is no unauthorised construction/misuse in the site. However, filing of this affidavit does not bar the Estate Officer, Union Territory, Chandigarh to take action under the Capital of Punjab (Development and Regulation) Act, 1952, and the rules framed thereunder, for un-authorised construction/misuse, under the building bye-laws/Zoning regulations.

(v) All arrears of ground rent along with interest shall be paid by the appli-

cant, before the Conversion is permitted.

(vi) The sites which have been mortgaged will be allowed conversion only when the lessees/allottees submit "No Objection Certificate" from the mortgagee.

(vii) Conversion shall not be allowed in cases where Title of the Property is

disputed and until and unless the dispute is duly settled.

(viii) In cases where lease of the site has been cancelled, conversion shall not be allowed until the Cancellation Order is set aside and the site is restored to the lessee.

(ix) In case of any dispute between the Original lessee/sub-lessee/allottee and Power of Attorney Holder, application for grant of Free-hold rights shall be

entertained, only after the dispute is duly settled.

(x) In cases where applications for mutation/substitution is pending with the lessor on account of some dispute, Conversion shall be allowed only after the necessary mutation/substitution has been carried out, if so permissible. Otherwise, simultaneous actions for substitution/mutation and then conversion shall be taken.

<sup>1.</sup> Substituted vide Chandigarh Administration Gaz. (Extra) dated 26-11-2001 at page 2105

Added vide Chandigarh Administration Gaz. (Extra) dated 18-4-2001 at page 713

(xi) Conversion to Free-hold shall be allowed in the cases where residential buildings on the sites have been constructed and Completion Certificates have been issued by the Estate Officer, Union Territory, Chandigarh.

(xii) In cases of plots allotted to the Co-operative House Building Societies, Conversion to Free-hold for residential plots/flats constructed thereon shall be permitted only after the construction is completed, Completion Certificate obtained and Possession of the built up site/flat is given to the allottees/members.

(xiii) All arrears of ground rent along with interest shall have to be paid by the applicant before Conversion is permitted.

[(xiv) In case of Cooperative House Building Societies whose members have been allotted individual plots, conversion would be allowed for such sub-

lessees who have paid all the outstanding dues in respect of their individual units.] 11. The Administrator, Union Territory, Chandigarh may relax all or any of these rules, if he is satisfied that such relaxation is in public interest and shall promote housing in the Union Territory of Chandigarh, but will do so with the prior

## ANNEXURE "A"

\*\*\*\*

### STATEMENT SHOWING ONE TIME CONVERSION, CHARGES/ FEE FOR VARIOUS SITES ALLOTTED BY THE ESTATE OFFICER, UNION TERRITORY, CHANDIGARH.

Site area in Sq. Metres	Conversion charges/fee to be calculated as under	Formula for calculating charges/conversion charges/fee	
I	2	3	
Upto 50	Nil		
Above 50 and	7.5% of nous	Nil	
upto 150	7.5% of notified land Sq. Metres for area al Sq. Metres	ove 50	
Above 150 and	Conversion		
upto 250	150 Sq. Metarges ap	plicable to (7.5 x R) plus	
<u>8</u>	for the area rate per	Sq. Metres	
Above 250 and	Conversion	ou, menes.	
upto 350	730 90 Mar - 603 4h	pricable for (17.3 x K) blus	
¥	for the area atte per	278 OLUIG - 10.13 X R X (8-230)	
6 00 1 <u>00 0000</u> 0 101	Sq. Metres	<b>)</b>	
Above 350 and	Conversion -		
upto 500	350 sq. Metros ap	plicable for (32.5 x R) plus	
	350 sq. Metres plus 20 notified land rate per for the area above 350 Sq. Metres.	070 OLUBE 10.2 X K X (5-350)	

<sup>1.</sup> Added vide Notification No. 2243-UTFI(3)/97/20447 published in Chandigarh Administration Gaz. (Extra) dated 28-5-1997

Chandigarh Conversion of Residential Lease-Hold Land Tenure into free-hold Land Tenure Rules, 1996

1/Above 500 and upto 1000

Above 1000

Conversion charges applicable to 500 sq. mtrs. plus 22.5% of the notified land rate per sq. mtr.

62.5 x R plus .225 x R x (S-500)

for the area above 500

sq. metres.

Conversion charges applicable to

175 x R plus .25 x R x (S-1000)

1000 sq. mtrs. plus 25% of the notified land rate per sq. metre

for the area above 1000

sq. metres.]

S = Site area in Square Metres.

R = Land rate in rupees per Square Metres as notified by the Chandigarh Administration from time to time.

The land rate has been fixed at Rs. 1,710/- per Square Metre and the same shall be applicable for a period of one year from the date as notified by the Estate Officer, Union Territory, Chandigarh. The land rate applicable for calculating the Conversion Charges shall be notified from time to time by the Administrator, Union Territory, Chandigarh.

#### PART II FOR FLATS/TENEMENTS, INDUSTRIAL LABOUR HOUSES, CHEAP HOUSES ALLOTTED BY THE ESTATE OFFICER/ CHANDIGARH HOUSING BOARD ON LEASE HOLD BASIS

Category of flat/tenements/ One time Industrial Houses		Conversion charges.	
EWS hoses/Cheap Houses/Ind LIG MIG HIG HIG (UPPER)	ustrial Houses	Nil Rs. 4,300/- Rs. 6,100/- Rs. 9,000/- Rs. 10,700/-	,

#### NOTE:

(i) For flats/Tenements/Industrial houses having bigger plinth area, the concerned Allotting Authority may increase one time Conversion Charges proportionately subject to the condition that one time conversion charges for LIG/MIG and HIG Flats, Dwelling Units referred to above, shall be determined on the basis of the formula for built up sites referred to in Part-I of this Annexure. The lessee shall be liable to pay the conversion charges whichever are higher. The site area for this purpose will deem to be 1.2 x plinth area of the flat.

(ii) The rates in part II above will be applicable for a period of one year from the date as notified by the Estate Officer, Union Territory, Chandigarh. Revised Conversion Charges will be notified from time

to time by the Administrator, Union Territory, Chandigarh.

(iii) Conversion charges shall be determined as per area of the site of individual member of a Cooperative House Building Society and as per formula referred in Part-I of the Annexure "A".

<sup>1.</sup> Inserted vide Chandigarh Administration Gaz. (Extra) dated 18-4-2001 at page 713

# ANNEXURE - B ESTATE OFFICE, CHANDIGARH ADMINISTRATION APPLICATION FORM FOR CONVERSION OF LEASEHOLD SITES INTO FREE-HOLD

1. Site/DI SITES INTO.	PKEE-HOLD
of Site	Sector Area
2. (i) None of the least of the	PL No
( ) ramor strusband a maine .	
(iii) Address :	
2 0.	
3. Status of the applicant : (Lessee/G.)	P.A.)
and address of the Purchaser	
in whose name conversion is sour 5. (i) If the applicant is General Power	ght
J. (1) If the applicant is General Power	
of Attorney holder (if so, attested	
copy be attached) (ii) Agreement to sell or other docu	
(ii) Agreement to sell or other docu	ment
• • • • • • • • • • • • • • • • • • •	<b>T</b>
of person at 5 (i) be enclosed	•
6. Whether the lease is for site/teneme 7. Whether the lease deed has been	ent
7. Whether the lease deed has been	
executed and registered, if so, give	
registration No	Pools No
Volume No Page No	, BOOK NO
Volume No, Page No 8. Whether the lease has been cancelled	· date
and site has been restored, if so,	
Rive details thereof	
9. Whether there is any dispute pending	
In the court of Low record - Title	_
in the court of Law regarding Title o	
10. Whetherwise, if so, give details	<u>`</u>
10. Whether any application for sub-	
""""""""""""""""""""""""""""""""""""""	
give details  11. (i) Whether the cite stands	
y witcher the site stands morroad	ged
(4) If Ves Whether Mi It' trom the	
12. If the building is constructed,	
building is constructed,	
13. Whether affidavit regarding	
- chet attidavit regarding	
and a substruction and a substru	
in the building is enclosed.	
Assessment of Conversion Chara	es pavable -
'y Amount of Conversion Charges	
as per formula Rs.	•
(1) Surcharge, if the applicant is G1	PA Re
VIN MICKES OF PROBLEMENT IT 9NV	
along with interest Re	
along with interest Rs.  (iv) Total (i + ii + iii) Rs.	
/ - vimi (r · 11 · 111) 113,	

Chandigarlı Conversion Tenure into free-hold La	of Residential Lease-Hold Land nd Tenure Rules, 1996	231
in lump-sum or i 16. Amount paid alon Bank Draft No.	cant wants to pay n above at Column 14 n 5 equated instalments. g with the application Rs. dated	
Dated:	Signature of the applicant	and address.
Conversion Charges is	DECLARATION: the Title which may be passed on to me after the liable to be Cancelled at any stage, if it is to be lication is either wholly or partly false and materials.	found that the
Dated :	Signature of the App Address for Corresp	plicant ondence
	ANNEXURE "C"	·
I. That I am les — Sector 2. That there i compounds plan approv  That there i Building Pl extent of un Mtrs. 3. That the site 4. That the con	years S/o d/o w/o——————————————————————————————————	site No
above matte	er.	
Verification:	DEPONE	NT
I, the above names above statement of min	d deponent, do hereby solemnly affirm and do the is true to the best of my knowledge and no seen concealed therefrom.	eclare tht the o part of it is

\*\*\*\*

DEPONENT